

that he is guilty. What steps have been taken against such persons?

Shri Raj Bahadur: In such cases some departmental action should have been taken, but I would require separate notice for detailed answer to that question.

LOCOMOTIVES

*1722. **Shri N. S. Nair:** Will the Minister of Railways be pleased to state:

(a) whether the 'Telco' has produced any locomotives and if so, how many;

(b) whether the Railway authorities have prepared a memorandum on the production cost of locomotives;

(c) whether there is any difference between the cost of production of locomotives in the "Chittaranjan Locomotive Workshop" and in the 'Telco'; and

(d) whether any dispute exists between the 'Telco' and the Railway Administration regarding the cost of production of locomotives and locomotive parts?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) Yes, 19 locomotives were delivered by 'Telco' upto the end of June 1952.

(b) Yes, the costing of locomotives produced in 'Telco' is done on the basis given in Annexure 1 to First Schedule of the Agreement dated 20th day of August 1947 between the Government of India and Messrs. Tata Sons Ltd., a copy of which will be found at pages 11-25 of the proceedings of the meeting of the Standing Finance Committee for Railways dated 10th August 1950 (Vol. XXVII—No. 1) which are available in the Library of the House of the People.

(c) Yes, as the types of locomotives are different, Chittaranjan Locomotive Works is at present manufacturing Broad Gauge locomotives and 'Telco' Metre Gauge.

(d) No.

Shri N. S. Nair: Is it the policy of the Government to encourage a private sector in the nationalised railways?

Mr. Speaker: I am afraid he is raising a question of high policy which cannot be dealt with in answer to a question. He may put questions for information.

Shri N. S. Nair: Do Government contemplate at any time in the near future to nationalise 'Telco'?

Shri Satish Chandra: Sir, Government have invested about Rs. 2 crores as capital in 'Telco'. The total capital, when the factory is complete, is likely to be Rs. 7 crores. The Government by investing this amount exercise a lot of control over the locomotive works.

Shri N. S. Nair: Do the Government get any profit from the concern?

Shri Satish Chandra: It has just started the assembly of locomotives; it is not a concern which is profitable at present.

Shri N. S. Nair: Is there any provision for the Government to get any profit?

Mr. Speaker: Order, order. When he has said that Government have invested two crores of rupees, Government will get all the consequent benefits.

Shri N. S. Nair: It is a loan, Sir, if I remember aright.

Mr. Speaker: Is it a loan?

Shri Satish Chandra: No, Sir. It is a capital investment and not a loan.

Shri B. S. Murthy: What is the capacity of this 'Telco' factory?

Shri Satish Chandra: When it is in full production, it will be able to manufacture 50 locomotives and 50 additional boilers *per annum*.

DISPLACED GOVERNMENT SERVANTS FROM SIND AND N. W. F. P. (PENSIONARY LIABILITY)

*1723. **Sardar Hukam Singh:** Will the Minister of Home Affairs be pleased to refer to the reply given to a supplementary question raised by Shri R. K. Sidhva on the 17th September, 1951, on Starred question No. 1072 and state:

(a) whether Government have issued final orders accepting the total pensionary liability on account of permanent displaced Government servants from Sind and N.W.F.P.; and

(b) if not, when such orders are likely to be issued in pursuance of the commitment made?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). Pensionary liability in respect of service rendered before Partition under the Governments of Sind and N.W.F.P. is that of the Government of Pakistan. Government of India have at no time accepted this liability

nor do they propose to do so now. In order, however, to avoid hardship to permanent displaced Government servants who superannuate after appointment to a post under the Government of India, it has been proposed that an interim pension should be sanctioned in such cases on a provisional basis. The intention is that the provisional pension should represent a percentage of the full pension which would be admissible to these officers, if account is taken of their entire service including service in Pakistan. Consideration of this proposal has been completed and a decision is likely to be reached and announced very shortly.

Sardar Hukam Singh: Are any negotiations still being carried on with Pakistan Government in order to come to a decision about these pensions?

Dr. Katju: Several times.

Sardar Hukam Singh: When was the latest communication addressed?

Dr. Katju: That I could not tell you. No satisfactory solution has yet been reached.

Sardar Hukam Singh: Nothing extraordinary in that, but could I know whether this matter is still being pursued?

Dr. Katju: The matter is being pursued, but how long it will take I really cannot say.

Shri Kelappan: Is the Government meeting its pensionary liabilities in regard to persons who have served here and settled in Pakistan?

Dr. Katju: The point is this, that in cases where provinces were divided, then option was given and liability was taken. But in cases where whole provinces fell either in Pakistan or in India, no liability was taken at all.

Shri Damodara Menon: The hon. Minister said that compensatory pension was being paid to those persons who were employed in Sind and N.W.F.P. by the Government of India. Now, will this be treated as a loan to the Pakistan Government from this Government, because the hon. Minister said that it was a liability of the Pakistan Government to pay the pensions?

Dr. Katju: There is no question of a loan to Pakistan Government. It is being paid or will be paid as a matter of relief. But when the whole question is decided, then the question of allocation will also be discussed.

Dr. S. P. Mookerjee: On what basis is this compensatory pension fixed?

Dr. Katju: I cannot tell you present. This is a matter under discussion between the Home Ministry and the Finance Ministry and the results would be announced within a very short time.

Sardar Hukam Singh: Where the provinces have been divided, is Pakistan discharging its liability to pay the pensions of those persons?

Dr. Katju: I should like to have notice. It does not arise out of this.

Sardar Hukam Singh: Are we discharging our liability towards payment of such pensions to those who have gone over there?

Dr. Katju: I should like to be accurate and, therefore, require notice.

EXTRA DEPARTMENTAL AGENTS

*1724. **Shri Ajit Singh:** Will the Minister of Communications be pleased to state:

(a) whether Government have sanctioned revised rates of pay to extra departmental agents;

(b) how far it has been carried into effect;

(c) whether the revised rate of pay was sanctioned from 1st March, 1948; and

(d) how many extra departmental agents in Orissa in different categories have got the benefit of it?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Government have sanctioned revised rates of allowances to Extra-Departmental Agents. They get no pay being part-time employees.

(b) The orders have been given effect to, except in a few cases in Bihar which are still under examination. In some cases the orders were given effect to from a date after 1st March, 1948. Instructions have been issued for implementing the orders fully before the end of next September.

(c) Yes.

(d) Information has been called for and it will be placed on the Table of the House in due course.

Shri Ajit Singh: Is any office rent or contingency allowance given to these office employees?

Shri Raj Bahadur: No office rent is given; some contingency allowance is there.

Shri Dabhi: What are the revised rates?